## **CENTRAL ELECTRICITY REGULATORY COMMISSION**

6th, 7th & 8th Floors, Tower B, World Trade Centre, Nauroji Nagar, New Delhi- 110029 Ph: 011-26189709 Fax: 011-20904365

## Petition No.: 211/TT/2024

Date: 7.5.2025

То

Shri Mohd. Mohsin Chief General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Petition for determination of the transmission tariff from COD to Subject: -31.3.2024 for Asset-1: 420kV 63MVAR Lower Subansiri-2 line reactor (to be used as Bus Reactor) along with associated bays & equipment's at Biswanath Chariyali (POWERGRID), Asset-2: Lower Subansiri – Biswanath Chariyali(POWERGRID) 400kV D/C line-1 with twin Lapwing conductor along with associated bays & equipment's at Biswanath Chariyali (POWERGRID), Asset-3: Lower Subansiri – Biswanath Chariyali(POWERGRID) 400kV D/C line-2 with twin Lapwing conductor along with associated bays & equipment's at Biswanath Charivali (POWERGRID) & Asset-4: 420kV 63MVAR Lower Subansiri-4 line reactor (to be used as Bus Reactor) along with associated bays & equipment's at Biswanath Chariyali (POWERGRID) under "North East – Northern/Western Interconnector – I Project"

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 26.5.2025:-

## 2019-24 period

- a) Provide details of Revised Cost Estimate.
- b) Provide details of computation of Notional IDC in case of Asset-2 and Asset-3.

- c) Provide COD certificates for Asset-2 and Asset-3.
- d) Provide Form-12 giving details for time over-run for Asset-1 and Asset-4 in the instant petition.
- e) Provide details of time over-run for Asset-1 and Asset-4 in the instant petition with documentary evidence.
- 2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
- 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
- 4. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed of based on the information already on record.

Yours faithfully,

Sd/-(Kamal Kishor) Deputy Chief (Law)